

विवरण

9 मामलों की संयंत्र लागत का उल्लेख करता हुआ विवरण पत्र

क्रम संख्या	आवेदक कम्पनी का नाम	अनुमानित संयंत्र लागत (लाख रुपये में)	नई कम्पनी का प्रस्तावित नाम जहाँ कहीं भी आवेदक कम्पनी द्वारा उल्लिखित किया गया है।
1	2	3	4
		रुपये	
1.	चौगुले एण्ड कम्पनी प्राइवेट लिमिटेड	240.00	नई कम्पनी नाम का उल्लेख नहीं किया।
2.	गरवेयर नाइलोस लिमिटेड	900.00	गरवेयर सिपिय कोरपोरेशन लिमिटेड
3.	केबल कारपोरेशन आफ इंडिया लिमिटेड	600.00	बुन्दालन एन्ट्रीज; लि०
4.	टाटा मन्स लिमिटेड	760.00	टाटा बुररफस लिमिटेड
5.	करमचन्द्र थापर एण्ड ब्रास (कोल सेल्स) लिमिटेड	145.00	नई कम्पनी:—नाम का उल्लेख नहीं किया।
6.	ई०आई०डी० पेरी (इंडिया) लिमिटेड	1401.00	नई कम्पनी:—नाम का उल्लेख नहीं किया।
7.	बलारपुर इण्डस्ट्रीज लिमिटेड	1700.00	मेघालय वेपर्स लिमिटेड
8.	मोदीपत्र लिमिटेड	385.00	मोदी फुड्स लिमिटेड
9.	बलारपुर इंडस्ट्रीज लिमिटेड	3200.00	आन्ध्र प्रदेश रेथन्स लिमिटेड।

Arrears of undisposed of cases in Supreme Court and High Courts

294. SHRI P. KANNAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the present position in respect of arrears of undisposed of, cases in the Supreme and High Courts; and

(b) the precise and pragmatic steps taken to reach a more satisfactory position?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) and (b). The total number of cases pending in the Supreme Court on 30th June, 1978 and the High Courts on 31st December, 1977 as well as the steps taken/being taken for the expeditious disposal

thereof are given in the attached statement.

Statement

(a) Number of cases pending in the Supreme Court on 30th June, 1978 and in the High Courts as on 31st December, 1977.

Name of the Court	No. of cases pending
Supreme Court of India	14,482 (Regular hearing matters)
<i>High Courts</i>	
Allahabad	1,32,749
Andhra Pradesh	15,887
Bombay	52,592
Calcutta	72,448
Delhi	26,587
Gauhati	6,548
Gujarat	11,722
Himachal Pradesh	5,019
Jammu & Kashmir	4,677
Karnataka	36,449
Kerala	42,739
Madhya Pradesh	46,613
Madras	51,763
Orissa	6,042
Patna	29,435*
Punjab & Haryana	46,069
Rajasthan	20,558
Sikkim	21
Total pendency in High Courts	[6,07,918]

*Main cases only.

(b) The following steps have been taken to speed up the disposal of cases:—

(i) The Judge strength of Supreme Court has been raised from 13 to 17 (excluding the Chief Justice) with effect from 31st December, 1977, by amending the Supreme Court (Number of Judges) Act, 1958. The vacancies occurring on 1-1-1978 and 22-2-78 on the retirement of Justice Goswami and Justice M. H. Beg as well as two newly created posts have been filled.

(ii) A substantial number of vacancies in the High Courts have been filled up. Initiative has been taken by the Central Government to call for proposals from the State Authorities/Chief Justices and wherever required reminders have been issued to the concerned State Authorities/Chief Justices. During the period from 1st April, 1977 to 15th July, 1978, as many as 66 fresh appointments have been made.

(iii) The Judge strengths have also been increased since 1-4-1977 in the High Courts in respect of which proposals were received. This increase has been made in the following High Courts from the dates the posts are filled up:—

Name of the High Court	Increased by	
	Fmt.	Addl.
Allahabad	..	6
Madhya Pradesh	..	6
Karnataka	1	3
Himachal Pradesh	..	1
Patna	..	3
TOTAL	1	19

(iv) Letters have been addressed to the Bar Councils and Bar Associations of various states requesting them for cooperation and also for suggestions for speedy disposal of cases.

(v) The Law Commission have been requested to suggest suitable measures to tackle the general problem of arrears. They are seized of the matter.

(vi) The Supreme Court with the approval of the President, has recently amended the Supreme Court Rules to facilitate early disposal of cases in the Supreme Court.

Generic names for Drugs

295. SHRI P. S. RAMALINGAM: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) the recommendations of Hathi Committee regarding use of generic names for drugs instead of brand names;

(b) the final decision on this aspect; and

(c) the extent to which this decision has been implemented?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):

(a) The recommendations of the Committee on Drugs and Pharmaceutical Industry (Hathi Committee) regarding substitution of brand names by generic names are contained in para 22 of Chapter X of its report a copy of which has been laid on the Table of Lok Sabha.

(b) The decisions of the Government on the recommendations of the Committee on Drugs and Pharmaceuticals Industry (Hathi Committee) on the use of brand names are contained in paragraphs 71.1 to 71.6, 99, 100 and 102 of the Statement laid on the Table of the Lok Sabha on the 29th March, 1978.

(c) Action has been initiated to implement this decision.

Wagon allotment for Coal transport to Tamil Nadu Power Stations

296. SHRI C. N. VISVANATHAN: Will the Minister of RAILWAYS be pleased to state:

(a) the number of wagons allotted for transport of coal to power stations in Tamil Nadu during last three years;

(b) the reasons why the power stations have been allowed to suffer for want of coal supply in time; and

(c) the steps taken to ensure regular and uninterrupted flow of coal?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a)

1975-76	38376
1976-77	62036
1977-78	61452

(b) Movement of coal to Thermal Plants in South India was disrupted during the year 1977-78 and in the last few months due to:—

(i) severe cyclones hitting the Andhra Pradesh and Tamil Nadu coasts during November 1977 severely dislocating movement; and

(ii) month long strike in the Singareni collieries from the middle of April, 1978.

(c) During the above dislocations, the Railways made all out efforts to reach coal to the Thermal Plants in Tamil Nadu from alternative sources including the Bengal-Bihar fields. Arrangements have been made to step up the loading of coal from the Singareni fields which is the main source of supply of coal to the Tamil Nadu Thermal Plants.